

18

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...
OA. 895 of 1990

Dated New Delhi, this 8th day of August, 1994

Hon'ble Mr Justice D. L. Mehta, Vice Chairman (J)
Hon'ble Mr B. K. Singh, Member (A)

Shri Girdhar Singh
R/o Adarsh Colony, Shalla Garh
Palwal, Dist. Faridabad
HARYANA

... Applicant

By Advocate: Shri S. C. Luthra

VERSUS

1. Union of India through
General Manager
Northern Railway, Baroda House
NEW DELHI

2. Controller of Stores
Northern Railway
Baroda House
NEW DELHI

3. Deputy Controller of Stores
Northern Railway
General Stores
Shakurbasti
DELHI

4. Senior Personnel Officer (R.P.)
Northern Railway
Baroda House
NEW DELHI

... Respondents

By Advocate: Mrs B. Sunita Rao

O R D E R
(Oral)

(Mr Justice D. L. Mehta, VC (J))

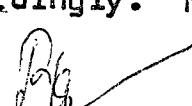
The learned counsel for the applicant
submitted that the respondents have issued an
order (Annexure A-1) in partial modification to
their order No. 152 dated 18.10.88 and thereby

19

passed the order against Shri Girdhar Singh, the applicant withdrawing the benefits which were extended to him earlier, and the new incumbents have been given benefits.

2. S/Shri Hardeva and Prahlad Kumar are not party before us and we would not like to pass any adverse order against them. If there is any mistake, it is for the respondents to consider and we cannot pass any order in this case, against the persons who are not party before us.

3. So far as the applicant is concerned, the relief granted to him earlier cannot be withdrawn without being heard. In the result, the OA is partly accepted. The order dated 26.3.90 (Annexure A-1) is partly set aside as it takes away the vested right of the applicant who has been given the benefits earlier. The respondents are directed to give an opportunity of personal hearing to the applicant in the matter and pass necessary order according to rule. The OA is disposed of accordingly. No costs.


(B. K. Singh)
Member (A)


(D. L. Mehta)
Vice Chairman (J)